NATIONAL COMPANY LAW TRIBUNAL <u>NEW DELHI BENCH</u> <u>NEW DELHI</u>

C. P. NO. 121(ND)2016 **CA. NO**.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

Contd/-....

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE COMPANY: M/s. SRS Ltd.

SECTION OF THE COMPANIES ACT: 74 (2)

S.NO. DESIGNATION REPRESENTATION SIGNATURE Raj Kumar Wadhurani Depersiter 1. Mer. Sauceabh Kalia ADV. 2. Me. Aishwan ya Mishwa ADV. 3. Ms. Samwidtli Gogia ADV-4. Balj: + Kapon. Deputri 5. Pren Napon Repubri annolli 6.

ORDER

The scheme submitted by the Ld. Counsel for the petitioner for a phased liquidation of their liability towards its depositors is not acceptable to this Bench. Ld. Counsel for the petitioner is directed to submit a fresh scheme, keeping in view that liability towards all depositors across the Board should be liquidated in the same proportion, in addition to making other provision for liquidating the liability in Hardship Cases and/or Senior Citizens over the age of 80years. 2. On approval of the scheme, the performance of the petitioner shall be reviewed every quarter for grant of further enhancement of time.

3. The entire list of the depositors together with their outstanding liability is stated . to be on record.

Re-notify on 30.09.2016.

elhoti

(Ina Malhotra) Member Judicial